

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR WATERFRONT BUILDCON LLP OPERATING IN REALESTATE BUSINESS AT THANE, MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	WATERFRONT BUILDCON LLP PAN: AACFW0721G LLPIN: AAB-3911
2.	Address of the registered office	7 TH FLOOR, SUN PLAZA, HARI OM NAGAR OFF EASTERN EXPRESS HIGHWAY, MULUND (EAST), MUMBAI, Maharashtra, India, 400081
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Kasarvadavali, Ghodbunder Road, Thane, (Near Kasarvadavali Naka) Mumbai-400615
5.	Installed capacity of main products/ services	Not applicable as the Corporate Debtor is engaged into the business of building construction and developing real estate Projects.
6.	Quantity and value of main products/ services sold in last financial year	As per Financial Year 2022-23
7.	Number of employees/ workmen	NA
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	A. Mail at cirpwaterfrontllp@gmail.com B. List of Creditors are available at website of IBBI at https://ibbi.gov.in/en/claims/front-claim-details/17457
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by emailing on cirpwaterfrontllp@gmail.com
10.	Last date for receipt of expression of interest	1 st Sep. 2024
11.	Date of issue of provisional list of prospective resolution applicants	11 th Sep. 2024
12.	Last date for submission of objections to provisional list	16 th Sep. 2024
13.	Date of issue of final list of prospective resolution applicants	26 th Sep. 2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	1 st Oct. 2024

15.	Last date for submission of resolution plans	31 st Oct. 2024
16.	Process email id to submit Expression of Interest	cirpwaterfrontllp@gmail.com

Pawan Madhav Shetty

Pawan Madhav
Shetty

Digitally signed by Pawan
Madhav Shetty
Date: 2024.08.17 15:39:13
+05'30'

Deemed Resolution Professional

In Matter Of Waterfront Buildcon LLP

Mem. No.: IBBI/IPA-001/IP-P02606/2021-22/14001

IBBI Registered Address: G1002 The Metropolitan Chinchwadgaon Pune 411033,
Link Road ,Near Darshan Hall, Elpro Compound ,Pune, Maharashtra, 411033

Date: 17/08/2024

Place: Pune

CLASSIFIED CENTRES IN MUMBAI

NAC
Bandra (W),
Mobile : 9664132358

Reckon
Bandra (W),
Mobile : 9867445557

Space Age Advertising,
Bandra (E),
Mobile : 26532207
Mobile : 9869666222/ 9869998777

Kirti Agencies,
Khar (W),
Mobile : 26047542,
Hindustan Advertising
Vile Parle (W),
Phone : 26146229

Promserve
Vile Parle (W),
Mobile : 9167778766

Venture
Andheri (E),
Phone : 61226000
Phone : 61226000

Anuja Media
Andheri (W),
Mobile : 9152895703

Bombay Publicity
Andheri (W),
Mobile : 982703542

Carl Advertising,
Andheri (W),
Phone : 6666 3441 / 42.

Gauri Press Communication,
Andheri (W),
Mobile : 9820069565/ 9820069568

Keyon Publicity
Andheri (E),
Phone : 28253077
Mobile : 2909929393

Lokhandwala Advertising,
Andheri (W),
Phone : 26364274 / 26316960.

Multimedia Informatics
Andheri (W),
8286013339

Prime Publicity Services,
Andheri (E),
Phone : 26839686 / 26830304.

Zoy Creations
Andheri (W),
Phone : 268288794
Mobile : 9833364551/ 9820199918

P.V. Advertisers,
Jogeshwari (W),
Phone : 26768888
Mobile : 9820123000

Noka Agency,
Goregaon (E),
Phone : 2927 5033,
Mobile : 9819099563.

CSP
Goregaon (E),
Mobile : 8652400931

Shark Enterprises,
Goregaon (E),
Phone : 022-26863587

Adresal Services,
Goregaon (E),
Phone : 28726157 / 28726291.

Samartha Advertiser Pvt. Ltd.,
Goregaon (E),
Phone : 26852294
Mobile : 9814960627

Target Media,
Goregaon (E),
Mobile : 8692959648/ 9702307711

AD Spurge Advertising,
Goregaon (E),
Mobile : 9809463650

Bijal Visual Ads.,
Malad (E),
Phone : 28835457/ 28805487
Mobile : 9322667515

EAST COAST RAILWAY
CORRIGENDUM-2 to
Tender No.-:ETCECONI
VSKP2024029, Dt. 15.07.2024

Necessary modification has been made in
Tender Closing Date & Time of the above
mentioned Tender Notice No.

AS PUBLISHED 28.08.2024, 1200 Hrs.
NOW TO BE READ AS 18.09.2024, 1200 Hrs.

For detailed corrigendum please visit
website: www.irps.gov.in. All other terms &
conditions will remain unchanged.

Chief Administrative Officer(Con)/
PR-51/CH/24-25 Bhubaneswar

PUBLIC NOTICE
Form No INC-26
[Pursuant to rule 28 of the Companies
(Incorporation) Rules, 2014]

Advertisement to be published in the
newspaper for change in the Registered
Office of the Company from the territorial
jurisdiction of the Registrar of Companies,
Mumbai, to the Registrar of Companies,
Pune within the same State of Maharashtra
Before the Regional Director Western Region
Ministry of Corporate Affairs
In the matter of the Companies Act, 2013,
Section 12(5) of the Companies Act, 2013
and Rule 28 of the Companies
(Incorporation) Rules, 2014

In the Matter of Blue Planet Integrated
Waste Solutions Limited (formerly Known
as Mahindra Waste to Energy Solutions
Limited) (hereinafter to be referred as the
"Company/Applicant") having its registered
office at 12th Floor, 1201-1203,
Meridian Business Centre, Plot No. 27,
Sector 30A, Vashi, Navi Mumbai,
Thane, Maharashtra, India, 400705,
having CIN: U37200MH2017PLC296622

Notice is hereby given to the General Public that
the company proposes to make an application
to the Regional Director under section 12(5) of
the Companies Act, 2013 seeking confirmation
of alteration of the Memorandum of Association
of the Company in terms of the Special
Resolution passed at Annual General Meeting
held on 2nd August, 2024 to enable the company
to change its Registered Office from the
territorial jurisdiction of the Registrar of
Companies, Mumbai, to the Registrar of
Companies, Pune within the same State of
Maharashtra.

Any person whose interest is likely to be
affected by the proposed change of the
registered office of the company may deliver
either on the MCA-21 portal (www.mca.gov.in)
by filing investor complaint form or cause to be
delivered or send by registered post his/her
objections supported by an affidavit stating the
nature of his/her interest and grounds of
opposition to the Regional Director at the
address within fourteen days of the date of
publication of this notice with a copy to the
applicant company at its registered office at the
address mentioned below:

Registered Office: 12th Floor, 1201-1203, Meridian
Business Centre, Plot No. 27, Sector 30A, Vashi,
Navi Mumbai, Thane, Maharashtra, India, 400705.
For and on behalf of the Applicant
Blue Planet Integrated Waste Solutions Limited
(formerly Known as Mahindra Waste To
Energy Solutions Limited)

Sd/-
(Pillappan Palaniappan) Director
Date: 17.08.2024
Place: Mumbai DIN: 10438651

Bank of Baroda
Uthalsar Naka Branch
Pushpamangal Complex LBS Marg Thane West - 400601

POSSESSION NOTICE
(For Immovable Property)
[Rule 8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas
The undersigned being the Authorized Officer of the Bank Of Baroda, Uthalsar Naka
Branch under the Securitization and Reconstruction of Financial Assets and Enforcement
of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section
13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a
Demand Notice dated 17.05.2024 calling upon the Borrowers 1) Mr.Mohankumar
Kanakrajrao, and Mrs Geethanjali Mohankumar Rangdale, R/o:- B/302,Poonam Galaxy
CHS, Mira Bhayander Road, Old Golden Nest Phase-3, Mira road, Thane-401107, to
repay the amount mentioned in the notice being Rs.86,08,808/- (Rupees Eighty Six Lakhs
Eight Thousand Eight Hundred and Eight Only) as on 10.05.2024 plus unapplied / Interest
and other charges if any till the date of realization within 60 days from the date of receipt of
the said notice.

The Borrowers, Mortgagees having failed to repay the amount, notice is hereby given to the
Borrowers, Mortgagees and the public in general that the undersigned has taken
possession of the property described herein below in exercise of powers conferred on him/
her under Section 13 (4) of the said Act read with Rule 9 of the said Rule on this 12th August
of the year 2024.

The Borrowers, Mortgagees, in particular and the public in general are hereby cautioned not
to deal with the property and any dealings with the properties will be subject to the
charge of Bank of Baroda, Uthalsar Naka Branch for an amount of Rs.86,08,808/- (Rupees
Eighty Six Lakhs Eight Thousand Eight Hundred and Eight Only) as on 10.05.2024 and
interest thereon.

The borrower's attention is invited to sub-section (8) of Section 13 in respect of time
available to redeem the secured assets.

Description of the Immoveable Property:
Equitable Mortgage of Residential Flat No-0103, 1st Floor, Admeasuring 640 Sq. Ft.
Carpet Area in W-7 along with one Car Parking Space in Cluster 2 in the project known as
"Codename big Bang "Clarient compound, Village-Baikum Lying and situated at land
bearing Survey. No.591/p to 709/P at Village Balkum, Kolshet Road, Thane West District
and Sub-District of Thane, City Thane, District Thane, State: Maharashtra, PIN-400607.

Total Property Boundaries:-
East: Bldg no. W-8 West: Kolshet Road
North: Internal Road South: Bldg. No. W-6

Flat Boundaries:-
East-Wing 8 West -Road
North:-Garden/Wing 1 South- Road

Date :12/08/2024 Authorized Officer
Place : Thane (Bank Of Baroda)

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
WATERFRONT BUILDCON LLP
OPERATING IN REAL ESTATE BUSINESS AT THANE, MUMBAI
(Under sub-regulation (1) of regulation 26A of the Insolvency and Bankruptcy Code of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN / LLP No.	WATERFRONT BUILDCON LLP PAN: ACFW0721G, LLPIN: AAB-3911
2. Address of the registered office:	7TH FLOOR, SUN PLAZA, HARI OM NAGAR OFF EASTERN EXPRESS HIGHWAY, MULUND (EAST), MUMBAI, Maharashtra, India, 400081
3. URL of website:	NA
4. Details of place where majority of fixed assets are located	Kasarvadavali, Ghodbunder Road, Thane, (Near Kasarvadavali Naka) Mumbai- 400615
5. Installed capacity of main products /services	Not applicable as the Corporate Debtor is engaged into the business of building construction and developing real estate Projects.
6. Quantity and value of main products / services sold in last financial year	As per Financial Year 2022-23
7. Number of employees / workmen	NA
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	A. Mail at corpwaterfrontlp@gmail.com B. List of Creditors are available at website of IBBI at https://ibbi.gov.in/en/cisims/front-claim-details/17457
9. Eligibility for resolution applicants under section 252(h) of the Code is available at URL:	Details can be sought by emailing on corpwaterfrontlp@gmail.com
10. Last date for receipt of expression of interest	1st Sep. 2024
11. Date of issue of provisional list of prospective resolution applicants	11th Sep. 2024
12. Last date for submission of objections to provisional list	16th Sep. 2024
13. Date of issue of final list of prospective resolution applicants	26th Sep. 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	1st Oct. 2024
15. Last date for submission of resolution plans	31st Oct. 2024
16. Process email id to submit EO	corpwaterfrontlp@gmail.com

Sd/-
Pawan Madhav Shetty
Deemed Resolution Professional
In Matter Of Waterfront Buildcon LLP
Mem. No.: IBBI/IPA-001/IP-P02606/2024-22/14001
IBBI Registered Address: G1002 The Metropolitan Chinchwadgaon Pune 411033, Link
Road, Near Darshan Hall, Elpro Compound, Pune, Maharashtra, 411033
Date: 17/08/2024
Place: Pune

KCL Infra Projects Limited
CIN:L45201MH1995PLC167630
Regd. Office: B- 3/204 Saket Complex, Thane (West), MH 400601.
Email: info@kclinfra.com, cs@kclinfra.com Web: www.kclinfra.com

Notice of 29th Annual General Meeting and Remote e-voting

Notice is hereby given that the 29th Annual General Meeting (AGM) of the Members of
KCL Infra Projects Limited will be held on Monday, 9th September, 2024 at 2.30 PM.
(IST) through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM").
The Annual Report of the Company including the Notice convening the AGM of the
Company was sent through electronic mode to all the Members whose email IDs are
registered with the Depository Participant(s)/Company's Registrar & Share Transfer
Agents, Adroit Corporate Services Pvt. Ltd./Remote E-voting (voting on resolutions
proposed at the AGM through electronic mode).

Pursuant to Section 108 of the Companies Act, 2013 and Rule 20 of the Companies
(Management and Administration) Rules, 2014, the Company is pleased to provide
remote e-voting facility to its Members enabling them to cast their vote electronically
for all the resolutions as set in the AGM Notice dated August 14, 2024. The Company
has available the remote e-voting services as provided by Central Depository Services
Limited (CDSL), Ms. Vishakha Agrawal, Practicing Company Secretary, Indore, has
been appointed as Scrutinizer for conducting the e-voting process in fair and
transparent manner. The voting period begins at 9.00 A.M (IST) on Friday, September
06, 2024 and ends at 5.00 PM (IST) on Sunday, September 08, 2024. During this
period, Members of the Company whose name appears in the Register of
Members/Beneficial Owners as on the cut-off date i.e. Friday, August 30, 2024, may
cast their vote electronically. Once the vote on resolution(s) is cast by Member, the
Member shall not be allowed to change it subsequently. The remote e-voting module
shall be disabled by CDSL for voting thereafter.

Any person, who become Member of the Company subsequent to the sending of
email/dispatch of Annual Report and their names appear in the Register of
Members/Beneficial Owners as on the cut-off date can attend the AGM through Video
Conferencing ("VC") / Other Audio Visual Means ("OAVM") and send a requisition
quoting Folio No./DP-ID-Client ID for obtaining copy of the Notice and Annual Report,
to the Registered Office of the Company or RTA, Adroit Corporate Services Pvt. Ltd.
The Members are requested to follow the instructions given in Note the Notice of AGM
to get the login ID & Password for remote e-voting.

Members who cast their votes electronically shall not be allowed to vote again at the
AGM. However, in case a Member, who has cast his vote electronically, can attend the
AGM through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM").The
Notice of AGM is available on the website of the Company viz., www.kclinfra.com and
also on website of CDSL www.cdslindia.com. In case of queries/grievances with
regard to e-voting, you may refer the Frequently Asked Questions ("FAQ") and e-voting
manual available at evoting@cdslindia.com or CDSL's toll free member 1800 22 55
33 for any information or clarification regarding E-voting.

By Order of the Board
For KCL Infra Projects Limited
Mohan Jhwar
Managing Director
DIN:00495473

Place: Thane
Date: 14th August, 2024

For
Advertising in
TENDER PAGES
Contact
JITENDRA PATIL
Mobile No.:
9029012015
Landline No. :
67440215

FORM WIN 6
[See rule 7]
BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENCH AT AHMEDABAD

IN THE MATTER OF INTEGRA SYSTEMS PRIVATE LIMITED
(Company incorporate under Companies Act, 1956)

Petition No. CP No. 9/NCLT/AHM/2020
INTEGRA SYSTEMS PVT. LTD. v. Petitioner
Advertisement of Petition

Notice is hereby given that a petition for the winding up of the above-named company
by the Tribunal at Ahmedabad was on the day of 31st January,2020 presented to the
said Tribunal by the said company and that the said petition is directed to be heard
before the Tribunal on 18.11.2024.

Any contributory or other person desirous of supporting or opposing the making of a
order on the said petition should send to the petitioner or his representative notice of
his intention signed by him or his representative with his name and address so as to
reach the petitioner or his representative not later than 5 days before the date fixed
for the hearing of the petition and appear at the hearing for the purpose in person or
by his representative. A copy of the petition shall be furnished by the undersigned to
any creditor or contributory on payment of the prescribed charges for the same. Any
affidavit intended to be used in opposition to the petition should be filed in Tribunal
and a copy served on the petitioner or his representative not less than 5 days before
the date fixed for the hearing.

Sd/-
Mr. Neeraj Kumar Bajaj
Provisional Liquidator in the matter of
M/s. Integra Systems Private Limited (in Winding Up)
IP REGISTRATION No. IBBI/IPA-001/IP-P-02672/2022-23/14110
IPA CERTIFICATE No. AA1/14110/02/300625/107081 valid upto 30-Jun-25
A-502, Vastugram Residency ,Vesu ,Near Prime Shoppers ,Surat,Gujarat, 395007
M.No. +9327337951

COURT ROOM NO. 31, Mazgaon
IN THE BOMBAY CITY CIVIL COURT AT MUMBAI
ORDER V RULE 20 (1-A) CPC
COMMERCIAL SUIT NO. 277 OF 2023

Plaint lodged on : 16.03.2023 Plaintiff admitted on : 27.06.2023
Under Order V, Rule 2 of the Code of Civil Procedure 1908 r/w Sec. 16 of the Commercial
Courts Act, 2015
Rule 51

SUMMONS to answer Plaintiff under section 27 O. V. r. 1, 5, 7 And 8
and O. VIII r. 9 of the Code of Civil Procedure

Canara Bank, a Body Corporate Constituted and Functioning under the Act Banking
Companies (Acquisition and Transfer of Undertakings) Act, 1970, having its Head office
at 112, J. C. Road, Bangalore, Karnataka State and having one of its branch offices at
Lower Panel Branch, Ground Floor, Times Tower, Kamala Mills Compound, S. B. Marg,
Mumbai-400 013

M/s. Kokaan Tadka, A Proprietary Concer, Through its Proprietor : Ms. Sheetal Salpe,
Aged 41 Years, Indian Inhabitant at Shop No. 88, Sahayog Co-Op. Society, Near Citylight
Cinema, Guri Nanak Road, Mahim West, Mumbai-400 016; AND Also At : Shop No. 3 and 4,
Ground Floor, Chhapara Building, Opp. Khandake Building, Near Plaza Cinema, Dadar (W),
Mumbai-400 028

Ms. Kokaan Tadka, Proprietor : Ms. Sheetal Salpe,
Above named Defendant
(As per Order dated 01.07.2024 in presiding in Court Room No. 31 H. H. J. Shri. V. S. Hingne,
Chamber Summons No. 1431 of 2024

WHEREAS the abovementioned Plaintiff(s) has / have Plaintiff relating to a commercial disputes
in this Court against you and you are hereby summoned to file a Written Statement within
30 days of the service of the present summons and in case you fail to file the Written
Statement within the said period of 30 days, you shall be allowed to file the Written Statement
on such other day, as may be specified by the Court, for reasons to be recorded in writing and
on payment of such costs as the Court deems fit, but which shall not be later than 120 days
from the date of service of summons. On expiry of one hundred and twenty days from the date
of service of summons, you shall forfeit the right to file the Written Statement and the Court
shall not allow the Written Statement to be taken on record.

The Plaintiff therefore prays:

- (a) That this Hon'ble Court be pleased to pass a decree directing the Defendant to pay to the
Plaintiff as under :-
(i) With respect to Term Loan Facility (Loan Account No. 170000615767), a sum of
₹ 6,60,465.34 (Rs. Six Lakh Sixty Thousand Four Hundred and Sixty Five
and Paise Ninety Four Only) together with interest thereon @ 11.80% p. a. compounded
monthly from the date of filing till payment or realization.
(ii) With respect Overdraft Facility (Loan Account No. 125000468134), a sum of
₹ 5,53,163.57 (Rs. Five Lakh Fifty Three Thousand One Hundred and Sixty
Three and Paise Fifty Seven Only) together with interest thereon @ 11.50% p. a.
compounded monthly from the date of filing till payment of realization.
- (b) For such other and further reliefs as the nature and circumstances of the case
may require.
- (c) For costs of the suit.

You are hereby summoned to appear in this Court in person, or by an Advocate and alpe
to answer all material questions relating to suit, or who shall be accompanied by some person
able to answer all such questions to answer the above named Plaintiff, and as the suit is fixed
for the final disposal, you must produce all your witnesses and you are hereby required to
take notice that in default of your appearance, the suit will be heard and determined in your
absence; and you will bring with you any document in your possession or power containing
evidence relating to the merits of the Plaintiff's case or upon which you intend to rely in support
of your case and in particular for the Plaintiff's the following documents:-
Given Under My Hand & the Seal of This Hon'ble Court.
Dated this 3rd day of August, 2024.

SEAL
Sd/-
For Registrar
City Civil Court, Bombay
Sandhya Nanavare, Advocates for the Plaintiff
502, Maitri Tower, Louiswadi, Jeejamtala Nagar, Near TMC School, Kajuwadi, Thane (W)-400 604
NOTE : Next Date in this Suit is 06.11.2024 Please check the status and Next / further date of
this Suit on the Official web-site of the City Civil & Session Court, Gr. Bombay.

E-AUCTION SALE NOTICE
FOR SALE OF RNP MARKETING AND CARGO PRIVATE LIMITED
(In Liquidation) (CIN: U01100MH2008PTC187995)
Room No. F-203, Nandanvan Apts., Bhanukar Wadi, New Link Road,
Opp. Lalji Pada Police Station, Kandivli West, Mumbai -400067, Maharashtra, India.
(Sale under Insolvency and Bankruptcy Code, 2016)

Notice is hereby given to public in general that the undersigned Liquidator of RNP Marketing
and Cargo Private Limited (RNP/Corporate Debtor), in Liquidation, appointed by the Hon'ble
National Company Law Tribunal, Mumbai, Court-I (Adjudicating Authority/NCLT) by
order dated 11.10.2023 (Liquidation Order) intends to sell the Corporate Debtor –
(A) by way of Sale of assets–Immovable Property of the Corporate Debtor forming part
of the liquidation estate of Corporate Debtor; and/or under the Insolvency and Bankruptcy
Board of India (Liquidation Process) Regulations, 2016 (Liquidation Regulations), through
e-auction on "as is where is basis", "as is what is basis", "whatever there is basis" and
"without recourse basis". The details regarding the Corporate Debtor are available on
<https://www.auctions.co.in/> Email ID: admin@eauctions.co.in Mobile No. +91 98700 99
713

Auction Date and time	16-09-2024 For Block A - 10:00 AM to 12:00 PM with unlimited extension of 5 minutes each. sale of assets in parcels
Last date for submission of Tender Documents/bid	31-08-2024
Last date of declaration of Qualified Bidder	05-09-2024
Last date of information sharing and site visit	12-09-2024
Last date for submission of Earnest Money Deposit (EMD)	14-09-2024

The reserve price and earnest money deposit will be as mentioned in the table below:

Block no.	Description of Assets	Reserve Price	EMD	Bid Incremental Value
A	Sale of assets in Parcels – Immovable Property, as per Regulation 32(d) of the IBBI Liquidation Process Regulation 2016.			
A (I)	Immovable Property- Shop No. 203, 2nd Floor, Sun Plaza, L. T. Road, Borivali West, Mumbai -400092	3,49,50,000	10%	1,00,000
A (II)	Non-Agricultural Land Survey No. 9.11,30/2 and 32/02 at Village Shirsatwadi, Near MNS Office, Taluka Shirala, District Sangli -415405, Total Area in Sq. Mtrs. 91960	1,88,50,000	10%	1,00,000

Please note that the e-Auctions would be conducted on 16-09-2024 for RNP Marketing and
Cargo Private Limited (In Liquidation). Option A (I) & A (II) the auction for sale of Immovable
Property of the Corporate Debtor.

Sale will be done by the undersigned through e-Auction service provider i.e., Linkstar
Infosys Private Limited. The sale shall be subject to the terms and conditions prescribed in
the Process Memorandum available on <https://www.auctions.co.in/> and the following
conditions:

- The particulars of the Corporate Debtor specified in the table above have been stated as
per best knowledge.
- Information available with the Liquidator on bona fide basis. It is clarified that the
Liquidator makes no representation regarding the accuracy of the status of the details.
- The prospective bidders are also advised to make their own independent inquiries
regarding the Corporate Debtor.
- The liabilities of the Corporate Debtor shall be settled in accordance with Section 53 of the
Insolvency and Bankruptcy Code, 2016.
- If any offer is received within the last 5 (five) minutes of closure time, the bidding time will
be extended automatically by another 5 (five) minutes, the auction will automatically get
closed at the extended 5 (five) minutes.

Sd/-
Jitender Kothari
Liquidator of RNP Marketing and Cargo Private Limited
(Appointed as per the Hon'ble NCLT Mumbai Bench - Order dated 11th October 2023).
Copy of Order made available on 18th October 2023)
IBBI/IPA-001/IP-P00540/2017-2018/10965
AFA: AA1/10965/02/311225/107315 valid upto 31/12/2025
Reg. Address with IBBI: 702, Orchid A Wing, Evershine Park CHS,
Off Veera Desai Road, Andheri West, Mumbai-400053, Maharashtra
Reg. Email ID with IBBI: jitenderkothari@rediffmail.com
Project Specific Email ID for Correspondence: liquidatorcnp@gmail.com
Date: 17th August 2024 Place: Mumbai

INVENT ASSETS SECURITISATION &
RECONSTRUCTION PRIVATE LIMITED invent

Regd. Office: Suite B, Ground Floor, Bakhtawar, 225, Narman Point,
Mumbai - 400021, Ph: 022 - 22801516.

APPENDIX-IV-A [See proviso to rule 8 r/w rule 9]
Sale notice for Sale of Immovable Properties

PUBLIC NOTICE - AUCTION CUM SALE OF IMMOVABLE PROPERTIES ("SECURED
ASSETS") OF PURNANDU JAIN HUF AND MRS. ANUPAMA JAIN & MR. PURNANDU JAIN
[Since deceased] ("BORROWER") FOR THE RECOVERY OF THEIR DUES UNDER RULE 8
R/W RULE 9 OF THE SECURITY INTEREST ENFORCEMENT RULES, 2002

Whereas under section 13(2) of the "Securitisation and Reconstruction of Financial Assets
and Enforcement of Security Interest Act, 2002 (SARFAESI Act), the Authorised Officer of
Invent Assets Securitisation & Reconstruction Pvt. Ltd. (INVENT) acting in its capacity as
trustee of INVENT/1516/S46 Trust had issued demand notice dated 18.01.2021 calling upon
the Borrowers Purnandu Jain HUF its Guarantors, Mortgagees, co-parceners & Legal heirs of
Mr. Purnandu Jain (since deceased) for the recovery of Rs. 22,54,27,946.61/- (Rupees
Twenty-Two Crores Fifty-Four Lakhs Twenty-Seven Thousand Nine Hundred Forty-Six
and Sixty-one Paise Only) and Mrs. Anupama Jain, its guarantors & mortgagees & Legal
heirs of Mr. Purnandu Jain (since deceased) a sum of Rs. 32,12,95,989.53/- (Rupees
Thirty-Two Crores Twelve Lakhs Ninety-Five Thousand Nine Hundred Eighty-Nine and
Fifty-Three Paise Only) respectively as on 15th January, 2021 along with further interest and
incidental expenses and costs within 60 days from the date of the said notice.

AND WHEREAS, the Borrowers / Guarantors / Mortgagees / Co-parceners/legal heirs of
Mr. Purnandu Jain (since deceased) having failed and neglected to repay the dues as per
demand notice, the Authorised Officer of INVENT has taken over the Physical Possession of
its mortgaged property u/s 13(4) of SARFAESI Act on 18th October, 2023.

Notice is hereby given to the public in general that Invent Assets Securitisation &
Reconstruction Private Limited (INVENT) is an Asset Reconstruction Company duly registered
with Reserve Bank of India under section 3 of the provisions of Securitisation and Reconstruction
of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act), acting in its
capacity as a Trustee of "INVENT/1516/S46 TRUST", which has acquired the entire outstanding
debts of the borrower Purnandu Jain HUF AND Mrs. Anupama Jain & Mr. Purnandu Jain (Since
deceased) from Central Bank of India along with all the rights, title and interests vested therein in
underlying security under section 5 of the SARFAESI Act vide registered Assignment Agreement
dated 26th November, 2015 duly registered with the Sub Registrar Mumbai. The security interest
in the said financial assets now stand assigned/ transferred to and vested in favour of INVENT.
Offers are now invited by undersigned from intending purchasers/bidders in sealed envelopes/covers for
purchase of the secured assets as described herein below for sale on "as is where is basis", "as is what
is basis" and "no recourse basis under the provisions of Securitisation and Reconstruction of Financial
Assets and Enforcement of Security Interest Act, 2002 and Security Interest (Enforcement) Rules 2002.
The General Public is invited to participate in bid either personally or through their duly authorised agent

Sr. No.	Name of the Secured Creditor	Invent Assets Securitisation & Reconstruction Private Limited (INVENT), acting in its capacity as a Trustee of "INVENT/1516/S46 Trust"
1.	Name of the Borrower	Purnandu Jain HUF, Mrs. Anupama Jain & Mr. Purnandu Jain (since Deceased)
2.	Name of the Mortgagor	Purnandu Jain HUF, Mrs. Anupama Jain & Mr. Purnandu Jain (Since Deceased)
3.	Name of the Guarantors	1. Mrs. Anupama Jain 2. Mr. Vaibhav Jain 3. Mr. Purnandu Jain (

